

- Read :
- 1) Letter No.351 of 2020 dt.06.08.2020 received from the Civil Judge Junior Division, Madha
  - 2) District Court, Solapur Letter No.Adm/B-23/3826/2020 dt.07.08.2020.
  - 3) Hon'ble High Court, Bombay letter No.Insp-I/76/2020 dt.11<sup>th</sup> August, 2020.

O.No.Adm/B-23/ 3850/2020

Civil Judge, Jr. Dn., Madha vide letter at Sr.No.1 under reference has submitted that, at Madha and in the surrounding villages there is sudden outbreak of COVID-19 pandemic and the number of positive patients are increasing and Madha taluka has become Red Zone. He has given the latest updates of COVID-19 patients as on 26.07.2020 and requested to categorize the Courts at Madha in Table A of the SOP.

Accordingly, the undersigned vide letter at Sr. No.2 under reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.3 under reference, it is informed to the undersigned that the request regarding switching over the functioning of the Courts in Taluka Madha, District Solapur, from two shifts to one shift and to take up only urgent cases, has been approved by the Hon'ble the Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 12/08/2020 till further orders unless otherwise directed.

#### ORDER

- 1) For the Courts functioning at Madha, District Solapur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters

...2/-

only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judge/ Head of the establishment at Madha shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Madha.


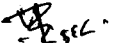
3) In respect of the same, the Principal Judge/Head of the establishment at Madha is directed to submit his report regarding arrangement made by him in respect of the charge for taking up urgent matters.

4) This Order be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.


District Court, Solapur  
Date : 12/08/2020

  
(M.R.Deshpande)  
Principal District Judge, Solapur  


Copy respectfully forwarded for information to :

The Hon'ble Registrar General,  
High Court of Judicature at Bombay,  
Bombay

District Court, Solapur  
Date : 12/08/2020

  
(M.R.Deshpande)  
Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Madha, District Solapur (through e-mail)
2. All Courts at Madha, District Solapur (through e-mail)

(All the Principal Judicial Officers at Madha Headquarter is hereby requested to make arrangement for publication of this Order on Notice Board of his Office and to hand over the copy of the same to the President of Advocate Bar Association at Madha. So also, bring this order to the notice of all their colleague Judicial Officers and staff members working at his establishment.)

By order  
sd/-  
Registrar,  
Dist. Court, Solapur.